As introduced in the Rajya Sabha ON THE 3RD JULY, 2009

## Bill No. L of 2008

## THE CONSTITUTION (AMENDMENT) BILL, 2008

# А

## BILL

#### further to amend the Constitution of India

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:----

1. This Act may be called the Constitution (Amendment) Act, 2008.

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Short title.

2. After article 21A of the Constitution, the following article shall be inserted, Insertion of namely:-

new article 21B.

dwelling unit.

"21B. All citizens having a family shall have the right to a dwelling unit with all Right to have a modern facilities in accordance with such norms as Parliament may by law prescribe.

Explanation.— For the purposes of this article "Family" means husband, wife and one minor child."

### STATEMENT OF OBJECTS AND REASONS

Shelter is the basic necessity for sustaining life. Right to the life and other similar rights for the well-being of the citizens enshrined in the Constitution are meaningless for the millions of persons, who have no shelter. It is therefore, necessary that right to shelter is made a fundamental right.

Hence this Bill.

T. SUBBARAMI REDDY

#### FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that each family shall have the right to dwelling unit. The Bill, if enacted, will involve expenditure for providing houses to families, who are not having houses. Though housing basically is a State subject, yet the Central Government has to give grants to the State Governments for implementing the provisions of the Bill. It is estimated that an annual recurring expenditure of about rupees ten thousand crore is likely to be involved.

A non-recurring expenditure of rupees. Two thousand crore is also likely to be involved.

## ANNEXURE

#### EXTRACT FROM THE CONSTITUTION OF INDIA

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**21A.** The State shall provide free and compulsory education to all children of the age of six to fourteen years in such manner as the State may, by law, determine.

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RAJYA SABHA

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BILL

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(Dr. T. Subbarami Reddy, M.P.)

GMGIPMRND-2536RS(S5)-03.07.2009.